

ITEM NO.1501

COURT NO.9

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1493 of 2018

@ Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8452/2015

STATE REP. BY THE DRUGS INSPECTOR

Petitioner(s)

VERSUS

MANIMARAN

Respondent(s)

Date : 30-11-2018 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. M. Yogesh Kanna, AOR
Mr. S.Partha Sarathi,Adv.
Mr. S. Raja Rajeshwaran,Adv.
Mrs. Sujatha Bagadhi,Adv.

For Respondent(s) Mr. SCV Vimal Pani,Adv.
Md. Azam Ansari,Adv.
Mr. A. Lakshminarayanan, AOR

Hon'ble Mrs. Justice R. Banumathi pronounced the judgment of the Bench comprising her Ladyship and Hon'ble Ms. Justice Indira Banerjee.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)